

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
KEDAR INTERNATIONAL EXIM PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Kedar International Exim Private Limited
2	Date of incorporation of corporate debtor	28/06/2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune, Under The Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U51909PN2012PTC143857
5	Address of the registered office and principal office (if any) of corporate debtor	B - 314, Kalpataru Plaza, Bhawani Peth, Pune - 411042, Maharashtra Bharat.
6	Date of closure of Insolvency Resolution Process	09/07/24
7	Liquidation commencement date of corporate debtor	15/7/2024 (when the order was received and verified by the Liquidator)
8	Name and registration number of the insolvency professional acting as liquidator	Name : Charudutt Pandhrinath Marathe Registration No.: IBBI/IPA-001/IP-P00350/2017-18/10651.
9.	Address and e-mail of the liquidator, as registered with the Board	Address : Gomel, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : CharuduttM@yahoo.co.in.
10.	Address and e-mail to be used for correspondence with the liquidator	Charudutt Pandhrinath Marathe Address : Gomel, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : Liquidator.KedarExim@gmail.com
11.	Last date for submission of claims	14/08/24

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Mumbai has ordered the commencement of liquidation of the Kedar International Exim Private Limited on 15.07.2024. The stakeholders of Kedar International Exim Private Limited are hereby called upon to submit their claims with proof on or before 14-08-2024 (August 14, 2024), to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

These Forms are available at <https://ibbi.gov.in/en/home/downloads> (Liquidation Process).

Name and signature of liquidator : Charudutt Pandhrinath Marathe.

Date and place: : 15.07.2024, Nagpur.

sd/-

I successor-
ibh Khetan
ate Shri Shanti
sh Khetan
: Udaipur Date 17/07/2024

and face value
Equity Shares
Face Value 1/-

(Legal successor-
Saurabh Khetan
S/O Late Shri Shanti
Prakash Khetan

issued by Sp
undersigned
below (dated
is hereby giv
in general
04/07/2024)
rule 1961-10

The
public in ge
dealings wit
Shashtri Nag
17. for as am
and Thirty Ru

Sub Regista
Under The Ji
Mauje Taleg
stone bricks
sq.mtr. prope

Date : 04/07/
Place : Taleg

HOKSHI

i, 90 Ft.
ar East,

16/2018-
ptember,

a Maruti
C. Mova,

il.com

loads

dered the
okshi S/o
der dated

Mis Orbit
ust, 2024
mal at the

cordance

mar Jain
fessional
9/11944
Chokshi
09.2024

azgaon

6 of the
d O. VIII

panies
12, J. C.
as Sion
(East),
layanthi
iff

f, Abdul
idant

Kedar)

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
KEDAR INTERNATIONAL EXIM PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Kedar International Exim Private Limited
2	Date of incorporation of corporate debtor	28/06/2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune, Under The Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN : U51909PN2012PTC143857
5	Address of the registered office and principal office (if any) of corporate debtor	B - 314, Kalpataru Plaza, Bhawani Peth, Pune - 411042, Maharashtra Bharat.
6	Date of closure of Insolvency Resolution Process	09/07/24
7	Liquidation commencement date of corporate debtor	15/7/2024 (when the order was received and verified by the Liquidator)
8	Name and registration number of the insolvency professional acting as liquidator	Name : Charudutt Pandhrinath Marathe Registration No.: IBBI/PA-001/IP-P00350/2017-18/10651.
9	Address and e-mail of the liquidator, as registered with the Board	Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : CharuduttM@yahoo.co.in.
10	Address and e-mail to be used for correspondence with the liquidator	Charudutt Pandhrinath Marathe Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : Liquidator.KedarExim@gmail.com
11	Last date for submission of claims	14/08/24

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Mumbai has ordered the commencement of liquidation of the Kedar International Exim Private Limited on 15.07.2024. The stakeholders of Kedar International Exim Private Limited are hereby called upon to submit their claims with proof on or before 14-08-2024 (August 14, 2024), to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

These Forms are available at <https://ibbi.gov.in/en/home/downloads> (Liquidation Process).

Sd/-
Name and signature of liquidator : Charudutt Pandhrinath Marathe.
Date and place : 15.07.2024 Nagpur

Shri Lalbat

P

(undersection
(D-1) of the M
Whereas The
Sahakari Pats
issued accordi
lakh Five Thou
mentioned pat
Near Ram Mar
Shri,
notice issued t
undersigned h
(dated 10/06/2
given to the d
general that th
the Maharahs
11(D-1).

The
the public in gi
with the prope
Sahakari Pats
25,05,970/- (T
and interest th

Sub Registrar,
Haveli under
Purigosavi + S
1000 sq.ft. mir
contraction are
00 Hs. 27 R. to

Date : 04/07/
Place : Chikh

Kadepa



ईज्ड (डिमेंट)
नाहीत त्यांना
ल्या आहेत.

- प्रति शेअर,
हे. मार्च ३१,
हक्क निश्चित
ऑगस्ट २२,
पुस्तक आणि

किंवा त्यापूर्वी

आहेत त्यांना
बँक खात्याचे
या नोंदणीकृत

जाते की त्यांचे
व कंपनीच्या

सुचवलेल्या
अद्ययावत

पार-१ आणि
रणे आवश्यक
लिमिटेड कडे
खाली नमूद

हायदा, २०२०
ग्लेला लाभांश
ग्राहकांचे पॅमेन्ट
टीडीएस दरांचे
पॅटकडे त्यांची
ंती केली आहे
द्वारा क्र. ५ मध्ये

एमसीए आणि
सक माहिती /
स साधावा:

www.
els.com

मिटेड करिता
रा. पुराणिक
कंपनी सचिव

अंतिम असेल.

स्थळ : सोलापूर
दिनांक : १६/०७/२०२४

सही/-

वसुली अधिकारी

समर्थ सहकारी बँक लि., सोलापूर

फॉर्म बी (FORM B) - जाहीर उद्घोषणा

(इंजेलवेन्सी अंड बँकप्री बोर्ड ऑफ इंडिया (लिक्विडेशन प्रोसेस) रेगुलेशन २०१६ च्या रेगुलेशन १२ अन्वये)

केदार इंटरनॅशनल एंजीम प्राइवेट लिमिटेडच्या

भागधारकांचे / हितसंबंधितांचे / धनकोंचे लक्ष वेधण्यासाठी

संबंधित तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख
३	कॉर्पोरेट कर्जदार च्या अंतर्गत स्थापित किंवा नोंदणीकृत आहे ते प्राधिकरण
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक किंवा लिमिटेड लायबिलिटी आयडेंटिफिकेशन नंबर
५	कॉर्पोरेट कर्जदाराचे नोंदणीकृत कार्यालय व मुख्य कार्यालय असल्यास त्याचा पत्ता
६	बाबतीत नादारी प्रक्रिया समाप्त होण्याची तारीख
७	कॉर्पोरेट कर्जदाराच्या दिवळखोरीची प्रक्रिया सुरु होण्याची तारीख
८	नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक, जो लिक्विडेटर (परिसमापक) म्हणून कार्यरत आहे
९	लिक्विडेटर (परिसमापक) व्यावसायिकाचा बोर्डकडे नोंदणी केलेला पत्ता व ई-मेल
१०	लिक्विडेटर (परिसमापक) व्यावसायिकाचे सम्पर्कासाठी नाव पत्ता ई-मेल
११	दावा सादर करण्याची अंतिम तारीख

याद्वारे सूचना देण्यात येते की राष्ट्रीय कंपनी विधि न्यायाधिकरणाने ०९ जुलै २०२४ रोजी केदार इंटरनॅशनल एंजीम प्राइवेट लिमिटेडची लिक्विडेशन (परिसमापन) प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. केदार इंटरनॅशनल एंजीम प्राइवेट लिमिटेडच्या धनकोंना, याद्वारे परिसमापन व्यावसायिकाकडे, बाब क्रमांक दहा (१०) समोरील पत्त्यावर १४ ऑगस्ट २०२४ किंवा तत्पूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येत आहे. वित्तीय धनको (फिनांसिअल क्रेडिटर्स) यांनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातूनच सादर करावे. अन्य सर्व धनकोंनी पुराव्यांसह त्यांचे दावे व्यक्तिः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करावेत. दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे म्हणजे दंडाला आमंत्रण ठरेल. जर कोणी धनकोनी दाव्यांचे पुरावे लिक्विडेशन प्रोसेसमध्ये सादर केले नाहीत, तर अशा धनकोंनी इनसोलवेन्सी अंड बँकप्री बोर्ड ऑफ इंडिया (इन्सोलवेन्सी रेसोल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेगुलेशन २०१६ च्या अन्वये सादर केलेले दाव्यांचे पुरावे, हे सेक्शन / क्लेम ३८ प्रमाणे सादर केले आहेत असे मानले जाईल.

प्रारूप / फॉर्म हे <https://ibbi.gov.in/en/home/downloads> (Liquidation Process) येथे उपलब्ध आहेत.

सही/-

चारुदत्त पंढरीनाथ मराठे

परिसमापन व्यावसायिक (Liquidator),
केदार इंटरनॅशनल एंजीम प्राइवेट लिमिटेड साठी

दिनांक : १५ जुलै २०२४
जागा : नागपूर

नोटीस इलेक्ट्रॉनिक पद्धत डिपॉझिटरीजकडे नोंदणीकृत कंपनीच्या वेबसाइट www.bseindia.com आणि <https://evoting.kfintech> शकतो.

कंपनी अधिनियम, २०१३ च नियम २० आणि भारतीय Requirements) नियम, Limited (Kfin) द्वारे प्रदान सर्वसाधारण सभेत मंजूर क प्रदान करीत आहे.

सर्वसाधारण सभेच्या सूचनेत असे आवाहन करण्यात आले दूरस्थ ई-मतदानाचा काला वाजता) सुरु होईल आणि संपेल. या कालावधीत सद मतदानाचा मॉड्यूल (Kfin) सदस्याला नंतर त्यात बद मतदानाद्वारे मतदान करण्या असलेल्या सदस्यांना ज्यांनी सभेत मतदानाचा हक्क बजाव मतदान केले आहे, ते देखील परंतु त्यांना पुन्हा मतदान क डिपॉझिटरीजने ठेवलेल्या ल २०२४ रोजी नोंदवले गेले सुविधेचा लाभ घेण्यास पात्र : सर्वसाधारण सभा नोटीस पा आणि १२ जुलै २०२४ च्या नमूद केलेल्या ई-मतदाना डिपॉझिटरी पाटिसिपेटकडे einward.ris@kfintech.com मिळवू शकता.

जर आपण आपला ईमेल फा लॉगिन तपशील प्राप्त करण्या

फिजिकल होल्डिंग	ईमेल पत्त्या क्रमांक (मागे), स्वयंप्र
डिमेंट होल्डिंग	कृपया डीपीने आपले

इलेक्ट्रॉनिक मतदानाच्या सूचनांचा अभ्यास करू शव <https://evoting.kfintech> असलेल्या सदस्यासाठी वारं संदर्भ घेऊ शकतात. दूरस्थ काळे, Kfin टेक्नॉलॉजीज स्पष्टीकरणासाठी टोल फ्री सर्वसाधारण सभेचा तप <https://evoting.kfintech> एक्सेस ऑफ इंडिया लिमिटे २०२३-२४ आर्थिक वर्षासा तारीख गुरुवार, ०९ ऑग भागधारकांच्या मान्यतेच्या ३

तारीख: १७ जुलै २०२४
ठिकाण पुणे